

(3)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 1039/92
TR.A.NO.

199

DATE OF DECISION 7.9.1993

Shri P.S.Ramteke & Ors.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? M
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? M


(USHA SAVARA)

MEMBER (A)


(M.S. DESHPANDE)

VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH, BOMBAY

CAMP : NAGPUR

(4)

OA.NO. 1039/92

Shri Prabhakar Sajjan Ramteke & Ors. ... Applicants
V/S.

Union of India & Ors. ... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Ms. Usha Savara

Appearance

None for the applicant

Mrs. Indira Bodade
Advocate
for the Respondents

ORAL JUDGEMENT

Dated: 7.9.1993

(PER: M.S.Deshpande, Vice Chairman)

None for the applicant. Heard Mrs. Indira Bodade for the respondents. It is apparent that there was an earlier application OA.NO. 353/88 decided on 19.11.1991 and pursuant to the decision in the OA., a viva-voce test held but the applicant did not qualify in the test held on 27.7.1992.

2. In view of this position, we see no merit in the application. It is dismissed.

U.S. Savara
(MS.USHA SAVARA)

MEMBER (A)

M.S. Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN

mrj.

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A. NO. 1039/92.
XXXXXX

199

DATE OF DECISION 05.07.1994.

Prabhakat Sajjan Ramteke & Ors.

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

1. Whether it be referred to the Reporter or not ? *No*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *No*

MEMBER

[Signature]
VICE CHAIRMAN

mbm:

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, CAMP AT NAGPUR.

Original Application No. 1039/92.

Prabhakar Sajjan Ramteke & Ors.

..... Applicants.

V/s.

Union of India & Ors.

..... Respondents.

Coram: Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman,
Hon'ble Shri M.R.Kolhatkar, Member(A).

Appearances:-

Applicants by Shri D.K.Sharma
Respondents by Ms. Indira Bodade.

Oral Judgment:-

(Per Shri M.S.Deshpande, Vice-Chairman) Dt. 5.7.1994.

We have heard the learned counsel for the parties.

The only ground on which his non-inclusion in the panel is being attacked is that he was asked one question, it was about filing of the present OA. According to the applicant this result in prejudice to the applicants. In para 6 of the reply the Respondents have denied this position and have contended that the suitability of the applicant was considered. The applicants rely also on page 36 (Annexure - 2) dt. 5th & 6th August, 1985 in which it was mentioned that the remaining staff (that is inoperated panel) be regularised since all the candidates are allowed to continue as Junior Clerks in the scale of Rs.260-400 (RS), even this, however, would not mean that if the applicants were found unsuitable, but in view of the inoperated panel they would be entitled for regularisation.

2. In the result, we see no merit in the application and the same is dismissed.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER(A)

(M.S.DESHPANDE)
VICE-CHAIRMAN